F. No. 12-99/CESTAT/CPIO-ND/VPP/2017 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Delhi-110 066

ID No. 12-99/2017

To,

Sh. Arunchandra, 118, 17th Main KHB Colonies, Koramangala 5th Block, Bangalore- 560095

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. ----- dated 06.11.2017, and our ID No. 12-99/2017 the information received from DR (Admn.) containing 01 is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 2/= (@-2/= per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

Date: 15.11.2017

CESTAT, New Delhi

Copy to:

Sh. S. Bhowmick, U.S. to the Govt. of India, Ad.1C(CESTAT) Ministry of Finance, Dept. of Revenue, North Block, New Delhi-110001

OUSTONS, EXCISE A SERVICE TAX APPEULATE TRADELLA INTERPORTATION OF THE PROPERTY OF THE PROPERT

011

Dated: 14.11.2017 I.D. No. 12-99/2017

Sub: Information sought under Right to Information Act, 2005

Sir,

With reference to the RTI application dated 12.10.2017 filed by Shri Arunchandra vide CPIO I.D. No. 12-99/2017 the point wise reply is as under:

Point A – 1,2,3 and 4 - given in enclosed Annexure.

Yours faithfully,

人____

(Bineesh Kumar K.S.) Deputy Registrar (Admn.)

To PIO/A.R., C.E.S.T.A.T., N. Delhi.

9/3/11/18

ANNEXURE

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, WEST BLOCK-2, R. K. PURAM, NEW DELHI – 110066.

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DETAILS OF PERSONS WITH DISABILITY APPOINTED FROM THE ENACTMENT OF THE ACT 1995 TO TILL DATE.

S.	Details of	Sanctioned	Staff in	3% Posts	Person	Remarks	
No.	posts	posts	position	reserved	with	Percentage o PWD	
			,	for PWD	disability	staff appointed as	
			,	as per	appointed	per staff in position	
				sanctioned			
				strength			
				of staff			
01.	Gr. A	62	43	1.86 = 2	0	Appointments	
	Gazetted	02				done by Ministry	
02.	Gr. B	39	24	1 17 _ 1	0		
	Gazetted	39		1.17 = 1	0		
03.	Gr. B Non	92		2.76. 2	0.4	1.92%	
	Gazetted	92	52	2.76 = 3	01		
04.	Gr. C Non	110	86	2.2.2		2.32%	
	Gazetted	110		3.3 =3	02		
05.	Gr. D Non	104	52			5.76%	
	Gazetted	104		3.12 = 3	03		
		407	257	12	06*	7.	

^{*}All the disabled persons appointed in this office are OH (Orthopedically handicapped)and are appointed on permanent posts.

F. No. 12-99/ CESTAT/CPIO-ND/VPP/2017 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Delhi-110 066

Dated: 06.11.2017 ID No. 12-99/2017

Subject: Information sought under RTI Act, 2005. Sir/Madam,

> Please refer to RTI application No. ----- dated 06.11.2017 of Shri /Smt. Arunchandra under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

> Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No ----- dated 06.11.2017, CPIO ID No. **12-99/2017** is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 21.11.2017 directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated:12.02.2013 circulated on 23.05.2013.

> If the information is not with your section or you, please reply from where it may be retrieved, without delay.

> Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.

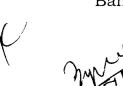
CESTAT New Delhi

Copy to:

 $1. \underline{\qquad} \underline{\qquad} \mathbb{R}(A)$

2. Sh. S. Bhowmick, U.S. to the Govt. of India, Ad.1C(CESTAT) Ministry of Finance, Dept. of Revenue, North Block, New Delhi-110001

3. Sh. Arunchandra, 118, 17th Main KHB Colonies, Koramangala 5th Block Bangalore-560095





20-6/11/17

IDNO-12-29/2017

RTI MATTER

F.No. R.20011/229/2017 -Ad.1C (CESTAT)

Government of India Ministry of Finance Department of Revenue

New Delhi, Dated 27.10.2017

To

The CPIO, CESTAT, West Block No.2, R.K. Puram, New Delhi – 66.

Subject: - Transfer of RTI application u/s 6(3) of the RTI Act – reg.

Sir.

Office of Chief Post Master, Bengaluru GPO, Bengaluru has forwarded an RTI application from Shri Arunchandra dated 12.10.2017 to this Department. The same is being transferred under section 6(3) of the RTI Act for providing the requisite information to the applicant directly in terms of the provisions of the RTI Act-2005, under intimation to this office.

Encl: - As above

Yours faithfully,

(S.Bhowmick)

Under Secretary to the Government of India/CPIO

Tele: 2309 5368

DE P

Recipt No. 620721/2017 ICECTAT - D.R.
No. 6/8204 /2017-RTI Cell

Government of India

Ministry of Finance

Department of Revenue

RTI Cell

North Block, New Delhi Dated 25 10,2017

	Indian _i F	Postal Ord	ler/Demand	Draft No	./Chec	ue no.,	/Cash_	4	3F	6192	91	
Rs	10/	is/	are retained	. Please	take a	action	as per	the	provisio	on of the	RTI Ac	t,
2005.	,											•

2. The RTI application/Appeal is being transferred/forwarded to the CPIO & Under Secretary(Ad-1A&B), 15 (Ad-1C), 15 (Ad-1C), after going through the allocation of Business Rules of the Government of India/Induction material of the Department of Revenue.

Encl-As above

Shashi Arora)

Section Officer (RTI Cell)

Tel. No. 23095588

To

CPIO & Under Secretary (Department of Revenue)

(S) US (Ad. 1988) (S) US (Ad. 1988) (Y) US (11CC) (S) US (XO-9)

25/10 SO (SES OFFT | BESS CA JUL)

DEPARTMENT OF POSTS, INDIA

R-6061

भारतीय डाक

Department of Posts

Office of the Chief Postmaster, Bengaluru GPO, Bengaluru- 560001.

The Central Public Information Officer/ Department of Revenue, Ministry of Finance, 134 / North Block, New Delhi -110 011.

No. BG GPO/RTI/18/Other CPIOS

dated @ Bengaluru GPO the.

Sir,

Sub: Information sought under RTI Act - reg.,

One request letters dated 12.10.2017 received from Sri, Arunchandra, #118, 17th Main, KHB Colonies, Koramangala 5th Block, Bengaluru-560095 seeking information under RTI Act 2005 along with RTI fee of Rs. 10/- each vide IPO No.43F 619291 is forwarded under sec. 6(3) of RTI Act 2005 for taking further necessary action at your end and direct reply to the applicant.

Encl: As stated above

TIME BOUND MINISTRY OF FINANCE / वित्त मंजालय DEPARTMENT OF REVENUE । शानव्य विभाग RELOCALLY सूराना का आधारार प्राचार

Date of Receipt

Yours faithfully,

Bengaluru GPO, Bengaluru-01

Copy to-

Sri, Arunchandra, # 118, 17th Main, KHB Colonies, Koramangala 5th Block, Bengaluru-560095 ... For information. Your request has been forwarded to the above cited CPIO for further necessary action. It is requested to await further communication from the

CPIO & Chief/Postmaster Bengaluru GPO, Bengaluru-01



From Arunchandra 118 17th Main KHB Colonies Koramangala 5th Block Bangalore 560095

To Central Public Information Officer Department of Revenue Ministry of Finance 134/North Block, New Delhi 110011

Subject: Request for information under Right to Information Act 2005

Dear Sir,

An apex Court bench comprising of Chief Justice R.M. Lodha, Justice Kurian Joseph and Justice Rohinton I would like to lay the following as reference: F Nariman held that three per cent reservation for differently-abled persons be provided in all categories of government jobs

Based on the below facts, I would like to seek the following information for the financial year 2015-2016 & 2016-2017 for all sub-divisions.

- 1) How many People with Disability were employed under the reservation for PwD?
- 2) How much percentage of the reservation quota for PwD was filled?
- 3) Out of the total number, How many of them are deaf, Deaf and mute, visually impaired, Dwarf, physically impaired? Please specify based on category.
- 4) How many of them are permanent, temporary, and contract basis?

I hereby certify that I am a citizen of India. I am here by enclosing Rs.10 Indian Postal Order along with this mail. Please provide the information within 30 days after receipt of this request.

Sincerely,

1PO: 43F 61929 1

Arunchandra

12/10/2017